

{ 2018 AGRA CUSTODIAL DEATH }

# NHRC finds ASP, DSP among 21 cops guilty, action ordered

HT Correspondent

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Officials said the findings include officers across various ranks—three inspectors, two sub-inspectors, five head constables, seven constables, a

police driver and a computer operator.

Following the NHRC report, the Uttar Pradesh government has directed concerned authorities to disburse an interim compensation of Rs 5 lakh to Gupta's family and initiate appropriate action against the officials named in the report.

A government order uploaded on the official state website on Tuesday stated that compliance with the NHRC directives must be confirmed within 15 days.

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additional superintendent of police at the CB-CID headquarters in Lucknow, confirmed that the investigation has concluded and charges have been framed under IPC Sections 304 (culpable homicide not amounting to murder) and 340 (wrongful confinement).

"17 personnel, including the then station in-charge, two sub-inspectors and four head constables, were found to have illegally detained Gupta on suspicion of theft and assaulted him in custody, leading to his death," Yadav said.

The investigation report has been submitted to the state government for prosecution sanc-

tion, as the accused are public servants.

The then ASP and DSP, although held responsible for human rights violations by the NHRC, were not named in the CB-CID's criminal case findings.

CB-CID officials shared that Raju Gupta, the resident of Narendra Enclave on Galana Marg, was taken into custody on November 21, 2018, on a verbal complaint from a local resident, Anshul Pratap, who accused Gupta of stealing a bag of jewellery.

No formal complaint was registered before the police detained him.

While in custody, Gupta was

allegedly beaten in front of his mother, Renu Gupta, who pleaded with officers to stop. His condition worsened, and he was later declared dead at a hospital.

However, she passed away during the COVID-19 pandemic before the case reached the prosecution stage.

Post-mortem findings revealed serious injuries, prompting a murder case against several police personnel, including those named Anshul Pratap and Vivek, among others.

The then inspector of Sikandra police station, Ajay Kaushal, was on leave, with Rishipal Singh holding charge.

## Faith of citizens more in criminal justice than civil justice administration: NHRC chief

**NEW DELHI:** The faith of the common man in this criminal justice system is much more than the administration of civil justice, retired Supreme Court Judge Justice V Ramasubramanian said on Wednesday.

Ramasubramanian, who is the chairperson of the National Human Rights Commission (NHRC), was speaking at the launch of the country's first comprehensive criminal law database titled 'The State of the System' by Vidhi Centre for Legal Policy at the Constitution Club here, a release said.

"As a society, our psyche is tuned to convert all civil cases into criminal cases. As a lawyer, I have seen people who have lent money, who could not get their money back, they used to come

to me and tell me that somehow you convert this into a criminal case, so that they get their money back.

"Therefore, despite all the pitfalls, you must admit this reality that despite all the pitfalls of the system of administration of criminal justice, the faith of the common man in this criminal justice system is much more than the administration of civil justice. They have more faith in criminal justice," the former apex court judge said.

The NHRC chairperson also spoke on the wide-ranging implications of excessive criminalisation from the three perspectives of the citizen's ease of living, the business community's compliance burden and the state's resource allocation. **MPOST**



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Hindu

### **As society we tend to convert all civil cases into criminal: NHRC Chairperson**

“It is due to the system, the faith of common man in criminal justice is more than administration in civil justice”

[https://www.thehindu.com/news/national/as-society-we-tend-to-convert-all-civil-cases-into-criminal-nhrc-chairperson/article69483793.ece#:~:text=%E2%80%9CIt%20is%20due%20to%20the,than%20administration%20in%20civil%20justice%E2%80%9D&text=As%20a%20society%2C%20our%20psyche,\(April%2023%2C%202025\).](https://www.thehindu.com/news/national/as-society-we-tend-to-convert-all-civil-cases-into-criminal-nhrc-chairperson/article69483793.ece#:~:text=%E2%80%9CIt%20is%20due%20to%20the,than%20administration%20in%20civil%20justice%E2%80%9D&text=As%20a%20society%2C%20our%20psyche,(April%2023%2C%202025).)

Published - April 24, 2025 03:55 am IST - New Delhi

Ishita Mishra, Abhinay Lakshman

As a society, our psyche is tuned to convert all civil cases into criminal cases, said Justice V. Ramasubramanian, Chairperson, National Human Rights Commission on Wednesday (April 23, 2025).

The NHRC chief questioned laws that adversely impact the ease of doing business and observed that it is due to the system, the faith of common man in criminal justice is more than administration in civil justice.

Justice Ramasubramanian was speaking at the launch of a comprehensive database documenting the extent of criminalization and punishment in India. The launch was accompanied by the State of the System Report, released by the Vidhi Centre for Legal Policy.

The report stated how more than 75% of all actions and omissions that are defined as crimes under central laws are categorised as laws that deal with areas beyond “core criminal justice”— such as shipping, taxation, financial institutions, and municipal governance.

Based on the findings of a “crime and punishment” database created and launched by the legal policy think tank, the report found that out of the 882 central laws currently in force, 42% or 370 have criminal provisions in them, which together have criminalised 7,305 actions and omissions.

An analysis of these crimes defined in these central laws showed that less than a quarter of these—1,800— are covered under 27 core criminal laws, according to the report. These include laws like the Bharatiya Nyaya Sanhita, 2023, The National Security Act, 1980, The Immoral Traffic (Prevention) Act, 1956, The Unlawful Activities (Prevention) Act, 1967, The Explosive Substances Act, 1908, The Protection of Children from Sexual Offences Act, 2012, etc.

Pointing towards a delayed judicial system, the NHRC chairperson also gave an example of how in cases of a motor accident, a lot of drivers would plead guilty just to escape the process of the entire case.

Further, the database showed that since 2022, i.e. since the Union government launched efforts to decriminalise actions in obsolete laws and provisions under the Jan Vishwas legislations, 402 actions and omissions had been decriminalised – which amounted to about 5% of all acts defined as crimes in central laws.

The report goes on to look at the impact of this “overcriminalisation” on ease of living, ease of doing business, and the rising burden it imposes on the criminal justice system. It further suggests a “principled” framework to assist future efforts to decriminalise and criminal law-making.

This comes even as the Union government announced in this year’s Budget Session that it was bringing a Jan Vishwas 2.0 law to further decriminalise acts in the interest of ease of doing business.

Among its suggestions, the report has called for the government to put all existing laws under this framework and recommended processes for it to follow while making new laws that include conducting a pre-legislative impact assessment, ensuring clear and precise drafting, move towards alternative forms of punishment that follow principles of restorative justice and non-custodial mechanisms, etc.

In its analysis, the researchers led by Naveed Mehmood Ahmed, noted that across 117 laws, 252 acts are criminalised that have to do with failure to furnish documents, returns, or statements on time. These include compliances for returns on property, wealth tax, and gifts.

Further, 112 laws contain general contravention provisions, which criminalised any non-compliance of the law, “making the scope of criminalisation vague and unpredictable”. In addition, many laws continue to criminalise routine everyday actions such as a parent failing to comply with attendance order or failing to comply with requisition to state the name and address of owners of premises.

Looking at the impact of criminalisation on ease of doing business, the report said that 124 crimes across 80 different laws criminalise obstructing a public officer without clearly defining what counts as obstruction.

The report also highlighted the over reliance on imprisonment as a punishment for crimes, noting that 73% of the crimes across the Central laws are punishable by a jail term ranging from 1 day to 20 years. More than 300 different crimes are punishable by death, with punishments like community service prescribed for just 0.1% of the crimes.

It went on to highlight that there was a “lack of proportionality and clear rationale in the prescription of imprisonment”, citing the example of underage marriages. While marrying under the age of 21 (for groom) and 18 (for bride) is punishable by up to 2 years’ rigorous

imprisonment and/or fine up to ₹1 lakh under The Hindu Marriage Act, the same action under The Foreign Marriage Act attracts a jail term of just 15 days, and yet under the Indian Christian Marriage Act, it could be punishable by up to 7 years in jail.

Highlighting the strain that this “overcriminalisation” may be causing on the system, the report added, “The default application of criminal law to every regulatory or social issue prevents us from exploring more proportionate, fiscally prudent and effective alternatives.”

Hindustan Times

## **Faith of citizens more in criminal justice than civil justice administration: NHRC chief**

<https://www.hindustantimes.com/india-news/faith-of-citizens-more-in-criminal-justice-than-civil-justice-administration-nhrc-chief-101745427533059.html>

PTI | Apr 23, 2025 10:28 PM IST

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Ramasubramanian, who is the chairperson of the National Human Rights Commission , was speaking at the launch of the country's first comprehensive criminal law database titled 'The State of the System' by Vidhi Centre for Legal Policy at the Constitution Club here, a release said.

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"Therefore, despite all the pitfalls, you must admit this reality that despite all the pitfalls of the system of administration of criminal justice, the faith of the common man in this criminal justice system is much more than the administration of civil justice. They have more faith in criminal justice," the former apex court judge said.

The NHRC chairperson also spoke on the wide-ranging implications of excessive criminalisation from the three perspectives of the citizen's ease of living, the business community's compliance burden and the state's resource allocation.

During the event, a panel discussion was also held.

"The database documents every act and omission criminalised under 370 Union laws enacted over the last 174 years and spanning 45 subject areas. It aims to empower citizens, researchers and policymakers with a deeper understanding of the scope and extent of criminalisation in the country.

It highlights inconsistencies in the prescription of punishments and proposes a principled framework to guide future efforts towards decriminalisation and criminal law-making," the release said.

This article was generated from an automated news agency feed without modifications to text.

Millennium Post

**Faith of citizens more in criminal justice than civil justice administration: NHRC chief**

<https://www.millenniumpost.in/nation/offer-all-possible-aid-to-tourists-including-waiving-cancellation-fees-govt-to-hotels-others-607902>

BY MPost 24 Apr 2025 1:50 AM MPost24 Apr 2025 1:50 AM

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Janta Se Rishta

## विज्ञान और प्रौद्योगिकी के माध्यम से नए प्रकार के मानवाधिकार: V. Ramasubramanian

<https://jantaserishta.com/local/tamil-nadu/new-types-of-human-rights-through-science-and-technology-v-ramasubramanian-3970896>

Kavita223 Apr 2025 8:59 AM

Tamil Nadu तमिलनाडु : राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष और सुप्रीम कोर्ट के सेवानिवृत्त न्यायाधीश वी. रामसुब्रमण्यम ने कहा कि वैज्ञानिक और तकनीकी विकास के कारण मानवाधिकारों के नए प्रकार सामने आए हैं। मंगलवार को तंजावुर शास्त्र निर्वाण विश्वविद्यालय में आयोजित 19वें नानी पालकीवाला मेमोरियल व्याख्यान में बोलते हुए उन्होंने आगे कहा, "मानव अधिकारों में विज्ञान और प्रौद्योगिकी: हम नागरिक और राजनीतिक अधिकारों को पहली पीढ़ी के अधिकार कहते हैं। इसके बाद, हम सामाजिक, आर्थिक और सांस्कृतिक अधिकारों को दूसरी पीढ़ी के अधिकार कहते हैं। फिर, विकास, स्वास्थ्य और पर्यावरण के अधिकार जैसे सामूहिक अधिकारों को तीसरी पीढ़ी के अधिकार कहा जाता है। वैज्ञानिक और तकनीकी विकास के कारण अधिकारों की चौथी पीढ़ी सामने आई है। इन्हें शारीरिक अधिकारों में वर्गीकृत किया गया है जिसमें व्यक्तिगत स्वायत्तता जैसे कि लिंग परिवर्तन, अंग प्रत्यारोपण, कृत्रिम गर्भाधान और प्रजनन अधिकार और डिजिटल और सूचनात्मक अधिकार जैसे कि इंटरनेट एक्सेस, गोपनीयता और गोपनीयता का अधिकार शामिल हैं। हालांकि वैज्ञानिक और तकनीकी विकास से नए अधिकार बनाए गए हैं, लेकिन वे हमारे पुराने अधिकारों और मूल्यों के लिए चुनौती भी बन गए हैं। यह कुछ ऐसा है जिस पर कानूनी विशेषज्ञों को ध्यान देना चाहिए, रामसुब्रमण्यम ने कहा।

इस कार्यक्रम में विश्वविद्यालय के कुलपति एस. वैद्यसुब्रमण्यम और अन्य लोगों ने भाग लिया।

ABP News

## पहलगाम आतंकी हमले पर हाईकोर्ट के वकील ने लिया बड़ा निर्णय, पहुंचा NHRC

UP News: पहलगाम में हुए आतंकी हमले में मारे गए लोगों के मानवाधिकार का हनन मानते हुए इलाहाबाद हाईकोर्ट के अधिवक्ता डॉ. गजेन्द्र सिंह यादव ने राष्ट्रीय मानवाधिकार आयोग में मामला दर्ज किया है।

<https://www.abplive.com/states/up-uk/prayagraj-advocate-filed-complaint-human-rights-commission-for-terrorist-attack-pahalgam-ann-2930821>

By : मोहम्मद मोईन | Edited By: राहुल सांकृत्यायन | Updated at : 23 Apr 2025 05:01 PM (IST)

Source : PTI

Prayagraj News: जम्मू कश्मीर में हुए हमले में मारे गए लोगों के मानवाधिकार का हनन मानते हुए, इलाहाबाद हाईकोर्ट के अधिवक्ता डॉ. गजेन्द्र सिंह यादव ने राष्ट्रीय मानवाधिकार आयोग में मामला दर्ज कराया है। शिकायतकर्ता ने धार्मिक आधार पर हिंसा, क्षेत्रीय सुरक्षा एजेंसियों द्वारा चूक, विलम्ब से पहुंची राहत तथा पीड़ित परिवारों को मुआवजे की मांग जैसी महत्वपूर्ण मांग शिकायत में उठायी है।

शिकायतकर्ता ने कहा है कि जम्मू और कश्मीर में आतंकवादी हमला हुआ है। 2019 के पुलवामा हमले के बाद ये सबसे घातक हमला है। ज्ञात हो कि मंगलवार को आतंकवादियों ने पर्यटकों पर गोलियां चलाई, जिसमें 27 लोगों की मौत हो गई। मारे गए लोगों में एक पर्यटक यूएई और नेपाल से था, और दो स्थानीय निवासी भी शामिल हैं। बाकी मृतक उत्तर प्रदेश, गुजरात, महाराष्ट्र, कर्नाटका, तमिलनाडु और ओडिशा से आए हुए पर्यटक थे।

पहलगाम आतंकी हमले में 26 लोगों की मौत

यह घटना मंगलवार को दोपहर 2:45 बजे पहलगाम के बैसरन घाटी में हुई। मीडिया रिपोर्ट्स के अनुसार, आतंकवादियों ने उत्तर प्रदेश से आए शुभम द्विवेदी का नाम पूछा और फिर उन्हें सिर में गोली मार दी। शुभम का केवल दो महीने पहले ही विवाह हुआ था और वह अपनी हनीमून पर आए थे। इसके बाद आतंकवादियों ने अन्य पर्यटकों पर गोलियां चलाई और फरार हो गए। इस हमले की जिम्मेदारी लश्कर-ए-तैयबा ने ली है।

पहले प्रशासन ने केवल एक मौत की सूचना दी थी, लेकिन लगभग चार घंटे बाद, समाचार एजेंसियों ने मृतकों की संख्या 26 बताई। इस घटना में 20 से अधिक लोग घायल हुए हैं। घटना स्थल से वायरल हुए वीडियो यह बताते हैं कि हमलावरों ने पीड़ितों से उनका धर्म पूछा था, इससे यह प्रतीत होता है कि यह हमला न केवल पर्यटकों पर था, बल्कि एक साम्प्रदायिक हमला भी था, जो मानवाधिकारों के सिद्धांतों का उल्लंघन है।

अधिवक्ता ने मामले में जांच की मांग की

इसके अलावा, सुरक्षा में एक स्पष्ट चूक दिखाई देती है, क्योंकि उस स्थान पर लगभग 2,000 पर्यटक मौजूद थे, फिर भी आवश्यक सुरक्षा उपाय मौजूद नहीं थे। अतः अधिवक्ता ने मांग की है कि इस मामले की जांच कराकर जिम्मेदारों के खिलाफ कड़ी कार्रवाई की जाए और पीड़ितों के परिवारों के लिए मुआवजा सुनिश्चित किया जाए।

Hindustan Times

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<https://www.hindustantimes.com/cities/lucknow-news/2018-agra-custodial-death-nhrc-finds-asp-dsp-among-21-cops-guilty-action-ordered-101745421552370.html>

By HT Correspondent, Lucknow | Apr 23, 2025 08:49 PM IST

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"17 personnel, including the then station in-charge, two sub-inspectors and four head constables, were found to have illegally detained Gupta on suspicion of theft and assaulted him in custody, leading to his death," Yadav said. The investigation report has been submitted to the state government for prosecution sanction, as the accused are public servants.

The then ASP and DSP, although held responsible for human rights violations by the NHRC, were not named in the CB-CID's criminal case findings.

CB-CID officials shared that Raju Gupta, the resident of Narendra Enclave on Galana Marg, was taken into custody on November 21, 2018, on a verbal complaint from a local resident, Anshul Pratap, who accused Gupta of stealing a bag of jewellery. No formal complaint was registered before the police detained him.

While in custody, Gupta was allegedly beaten in front of his mother, Renu Gupta, who pleaded with officers to stop. His condition worsened, and he was later declared dead at a hospital. However, she passed away during the COVID-19 pandemic before the case reached the prosecution stage.

Post-mortem findings revealed serious injuries, prompting a murder case against several police personnel, including those named Anshul Pratap and Vivek, among others. The then inspector of Sikandra police station, Ajay Kaushal, was on leave, with Rishipal Singh holding charge.



Hindustan

## हिरासत में मौत: NHRC ने एसपी, डीएसपी समेत 21 पुलिसकर्मियों को दोषी पाया, कार्रवाई के आदेश

कस्टडी में मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एसपी, डीएसपी समेत 21 पुलिस वालों को दोषी पाया है। इनके खिलाफ कार्रवाई का आदेश दिया है। मामला आगरा के सिकंदरा पुलिस स्टेशन का है।

<https://www.livehindustan.com/uttar-pradesh/death-in-custody-nhrc-found-21-policemen-including-asp-dsp-guilty-orders-action-201745419880652.html>

23 अप्रैल 2025

आगरा के सिकंदरा पुलिस स्टेशन में 30 वर्षीय राजू गुप्ता की कस्टडी में मौत के छह साल से अधिक समय बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की जांच में तत्कालीन पुलिस अधीक्षक (ग्रामीण) और पुलिस उपाधीक्षक सहित 21 पुलिसकर्मियों को मानवाधिकार उल्लंघन का दोषी पाया गया है। वरिष्ठ सरकारी अधिकारियों ने बुधवार को यह जानकारी दी। अधिकारियों ने कहा कि जांच में विभिन्न रैंकों के अधिकारी दोषी मिले हैं। तीन निरीक्षक, दो उप-निरीक्षक, पांच हेड कांस्टेबल, सात कांस्टेबल, एक पुलिस चालक और एक कंप्यूटर ऑपरेटर इसमें शामिल है। एनएचआरसी की रिपोर्ट के बाद उत्तर प्रदेश सरकार ने संबंधित अधिकारियों को गुप्ता के परिवार को 5 लाख रुपये का अंतरिम मुआवजा देने और रिपोर्ट में नामित अधिकारियों के खिलाफ उचित कार्रवाई शुरू करने का निर्देश दिया है।

मंगलवार को आधिकारिक राज्य वेबसाइट पर अपलोड किए गए एक सरकारी आदेश में कहा गया है कि एनएचआरसी के निर्देशों का अनुपालन 15 दिनों के भीतर की जानी चाहिए एनएचआरसी के हस्तक्षेप के बाद मामला अपराध शाखा-आपराधिक जांच विभाग (सीबी-सीआईडी) को स्थानांतरित कर दिया गया था। लखनऊ स्थित सीबी-सीआईडी मुख्यालय के अतिरिक्त पुलिस अधीक्षक राजेंद्र प्रसाद यादव ने पुष्टि की कि जांच पूरी हो गई है और आईपीसी की धारा 304 (गैर इरादतन हत्या) और 340 (गलत तरीके से बंधक बनाना) के तहत आरोप तय कर दिए गए हैं।

राजेंद्र यादव ने कहा कि तत्कालीन थाना प्रभारी, दो उपनिरीक्षक और चार हेड कांस्टेबल समेत 17 कर्मियों ने चोरी के संदेह में गुप्ता को अवैध रूप से हिरासत में लिया और हिरासत में उसके साथ मारपीट की। इससे उसकी मौत हो गई। अभियोजन स्वीकृति के लिए जांच रिपोर्ट राज्य सरकार को सौंप दी गई है, क्योंकि आरोपी सरकारी कर्मचारी हैं। तत्कालीन एसपी और डीएसपी को एनएचआरसी द्वारा मानवाधिकार उल्लंघन के लिए जिम्मेदार ठहराया गया था, लेकिन सीबी-सीआईडी के आपराधिक मामले के निष्कर्षों में उनका नाम नहीं था।

सीबी-सीआईडी अधिकारियों ने बताया कि गलाना मार्ग पर नरेंद्र एन्क्लेव के निवासी राजू गुप्ता को 21 नवंबर 2018 को स्थानीय निवासी अंशुल प्रताप की मौखिक शिकायत पर हिरासत में लिया गया था। उन्होंने गुप्ता पर आभूषणों से भरा बैग चुराने का आरोप लगाया था। पुलिस द्वारा उसे हिरासत में लेने से पहले कोई औपचारिक शिकायत दर्ज नहीं की गई थी।

हिरासत में रहते हुए गुप्ता को कथित तौर पर उसकी मां रेणु गुप्ता के सामने पीटा गया। उन्होंने अधिकारियों से उसे रोकने की गुहार लगाई थी। उसकी हालत बिगड़ गई और बाद में उसे अस्पताल में मृत घोषित कर दिया गया। हालांकि, केस के अभियोजन पक्ष के पास पहुंचने से पहले ही कोविड-19 महामारी के दौरान उनकी मौत हो गई।

पोस्टमार्टम रिपोर्ट में गंभीर चोटों का पता चला, जिसके बाद अंशुल प्रताप और विवेक समेत कई पुलिसकर्मियों के खिलाफ हत्या का मामला दर्ज किया गया। सिकंदरा थाने के तत्कालीन इंस्पेक्टर अजय कौशल छुट्टी पर थे, जबकि ऋषिपाल सिंह चार्ज संभाल रहे थे।

सीआईडी ने अपनी विवेचना में पाया दोषी लगाई चार्जशीट

सीआईडी ने अपनी विवेचना में घटना के समय सिकंदरा थाने में मौजूद एक इंस्पेक्टर, दो दरोगा, चार हेड कांस्टेबिल सहित 17 और पुलिस कर्मियों को गैर इरादतन हत्या और अवैध हिरासत का दोषी पाया है। सीआईडी ने चार्जशीट लगाई है। अभियोजन स्वीकृति के लिए फाइल शासन को भेजी गई है। कार्रवाई की जानकारी से पुलिस कर्मियों में खलबली मच गई है।

मां के सामने पीटा गया था

मां के सामने बेटे को बेरहमी से पीटा गया था। विधवा मां बेटे को बचाने के लिए गिड़गिड़ाई थी मगर उस पर किसी को तरस नहीं आया था। दूसरे दिन 22 नवंबर को पुलिस की पिटाई की दहशत से राजू गुप्ता की हालत बिगड़ी थी। पुलिस उसे अस्पताल लेकर गई थी। डॉक्टर ने उसे मृत घोषित कर दिया था। राजू की मौत के बाद थाना खाली हो गया था। पुलिस भाग गई थी। पोस्टमार्टम पर उसके शरीर पर गंभीर चोट के निशान मिले थे। सिकंदरा थाने में हत्या की धारा के तहत मुकदमा लिखाया गया था। मुकदमे में अंशुल प्रताप, विवेक और अज्ञात पुलिस कर्मियों को आरोपित बनाया गया था। मुकदमे की विवेचना लोहामंडी थाने से कराई गई थी। पुलिस ने दरोगा अनुज सिरोही, अंशुल प्रताप और विवेक के खिलाफ गैर इरादतन हत्या की धारा के तहत चार्जशीट लगाई थी। राष्ट्रीय मानवाधिकार आयोग ने इस मामले की विवेचना सीआईडी के कराने के निर्देश दिए थे।

साढ़े छह साल तक बचे रहे पुलिस कर्मी

एसपी सीआईडी राजेंद्र यादव ने बताया कि राजू गुप्ता की पिटाई के समय सिकंदरा थाने में जो भी पुलिस कर्मी मौजूद था उसको गैर इरादतन हत्या और अवैध हिरासत का दोषी बनाया गया है। अभियोजन स्वीकृति के बाद पुलिस कर्मियों के ऊपर गिरफ्तारी की तलवार लटक जाएगी। सभी को अपनी जमानत करानी पड़ेगी। पुलिस ने जिन तीन लोगों के खिलाफ चार्जशीट लगाई थी। वे भी मुकदमे में आरोपित हैं।

थाने का चार्ज प्रभारी इंस्पेक्टर के पास था

घटना के समय तत्कालीन इंस्पेक्टर सिकंदरा अजय कौशल अवकाश पर थे। थाने का चार्ज इंस्पेक्टर ऋषिपाल सिंह पर था। चार्जशीट में इंस्पेक्टर ऋषि पाल सिंह, दरोगा ज्ञानेंद्र शर्मा, दरोगा तेजवीर सिंह, मुख्य आरक्षी राम किशन, देवेंद्र सिंह, राकेश कुमार, रणजीत, आरक्षी हरीश चंद्र, बृजेश कुमार, कंप्यूटर ऑपरेटर हिमांक कुमार, आरक्षी संजीव कुमार, राजेश, सतेंद्र सिंह, संजीव, अनिल कुमार, जोगेश कुमार और आरक्षी

चालक संजय कुमार आरोपित बनाए गए हैं। कुछ पुलिस कर्मियों की आगरा से बाहर तैनाती है। कुछ अभी भी कमिश्नरेट में तैनात हैं।

बेटे की याद में मां ने तोड़ा था दम

राजू गुप्ता अपनी विधवा मां का इकलौता सहारा था। राजू की मौत के बाद मां ने सिकंदरा क्षेत्र से मकान छोड़ दिया था। जगदीशपुरा इलाके में किराए पर मकान लिया था। अकेली रह गई थीं। कोई देखभाल करने वाला नहीं था। बेटे की याद में रोती रहती थीं। उनकी भी मौत हो गई थी।

हिन्दुस्तान ने उठाई थी आवाज

हिरासत में मौत का मामला पुलिस दबाना चाहती थी। आपके अखबार हिन्दुस्तान ने राजू गुप्ता की मां की आवाज उठाई थी। मुकदमा लिखते ही दरोगा और दोनों आरोपित भाग गए थे। पुलिस ने कई दिन अंशुल प्रताप को पकड़ा था। दरोगा ने कोर्ट में समर्पण किया था।

सीआईडी ने पूछे थे सवाल

-बिना मुकदमा लिखे किसी को अवैध हिरासत में क्यों रखा गया।

-जब पुलिस कर्मी पीटाई कर रहे थे तो थाने में मौजूद दूसरे पुलिसवालों ने क्यों नहीं बचाया।

-बिना साक्ष्य पुलिस ने एक निर्दोष को बेरहमी से क्यों पीटा।

-घटना के बाद आरोपियों की गिरफ्तारी में विलंब क्यों किया। सिर्फ एक दरोगा को ही दोषी क्यों बनाया। अन्य को क्यों बचाया।

-पीटाई नहीं हुई थी तो पोस्टमार्टम में चोटें कैसे आईं।

-विवेचना के दौरान किसी पुलिस कर्मी ने पीटने वाले का नाम नहीं बताया। इसलिए सभी फंसे।

Tirhut Now

## बिहार के श्रमायुक्त और मोतिहारी DM को मानवाधिकार आयोग का नोटिस।

<https://tirhutnow.com/human-rights-commission-issues-notice-to-bihar-labor-commissioner-and-motihari-dm/>

Posted by [tirhutnow](#) April 23, 2025 [No Comments](#)

राष्ट्रीय मानवाधिकार आयोग (NHRC) और बिहार राज्य मानवाधिकार आयोग ने बिहार के श्रमायुक्त और मोतिहारी के जिलाधिकारी को नोटिस जारी कर 27 मई 2025 तक जवाब मांगा है। यह नोटिस पूर्वी चम्पारण जिले के पिपरा थाना क्षेत्र के चकवारा बखरी गांव निवासी स्वर्गीय मदन कुमार प्रसाद के परिवार को ई-श्रम कार्ड के तहत बीमा और पारिवारिक पेंशन के लाभ से वंचित रखने के मामले में जारी किया गया है।

मदन कुमार प्रसाद, जो एक ई-श्रम कार्ड धारक थे, की मृत्यु पहले हो चुकी है। उनकी मृत्यु के बाद भी उनके परिवार को बीमा और पारिवारिक पेंशन का लाभ नहीं मिला है। पीड़ित परिवार ने मोतिहारी के जिलाधिकारी कार्यालय सहित अन्य सरकारी दफ्तरों के चक्कर लगाए, लेकिन कोई राहत नहीं मिली। थक-हारकर परिवार ने मानवाधिकार अधिवक्ता एस.के. झा के माध्यम से राष्ट्रीय मानवाधिकार आयोग और बिहार राज्य मानवाधिकार आयोग में दो अलग-अलग याचिकाएं दायर कीं।

इन याचिकाओं पर सुनवाई करते हुए, राष्ट्रीय मानवाधिकार आयोग ने बिहार के श्रमायुक्त और मोतिहारी के जिलाधिकारी को नोटिस जारी किया है। आयोग ने दोनों अधिकारियों से मामले में चार सप्ताह के भीतर विस्तृत

मानवाधिकार अधिवक्ता का बयान:

पीड़ित परिवार की ओर से पैरवी कर रहे मानवाधिकार अधिवक्ता एस.के. झा ने कहा, “यह मामला मानवाधिकार उल्लंघन की अत्यंत गंभीर श्रेणी में आता है। मृतक का परिवार अत्यंत गरीब है और उनकी आजीविका के लिए बीमा और पेंशन महत्वपूर्ण हैं। मृतक मदन कुमार प्रसाद की हत्या से संबंधित मामला अभी जांच के अधीन है। ऐसे में उनके परिवार को बीमा और पारिवारिक पेंशन से वंचित रखना अत्यंत दुखद और निंदनीय है। हमें पूर्ण विश्वास है कि मानवाधिकार आयोग के हस्तक्षेप के बाद पीड़ित परिवार को शीघ्र ही उनका हक मिलेगा।

परिवार की स्थिति:

मदन कुमार प्रसाद के परिवार की आर्थिक स्थिति बेहद कमजोर है। मृतक की हत्या से संबंधित जांच अभी चल रही है, जिसके कारण परिवार और अधिक संकट में है। सरकारी सहायता और पेंशन के अभाव में परिवार का जीवनयापन और कठिन हो गया है।

आयोग का कदम:

राष्ट्रीय मानवाधिकार आयोग ने इस मामले को गंभीरता से लेते हुए त्वरित कार्रवाई की है। नोटिस में स्पष्ट किया गया है कि पीड़ित परिवार के अधिकारों का हनन न हो और उन्हें तत्काल सहायता प्रदान की जाए। आयोग की इस कार्रवाई से परिवार को न्याय की उम्मीद जगी है।



अगले कदम:

मानवाधिकार अधिवक्ता एस.के. झा ने बताया कि वे आयोग में मामले की पैरवी जारी रखेंगे और यह सुनिश्चित करेंगे कि पीड़ित परिवार को उनका वैधानिक हक मिले। इस मामले में आयोग की अगली सुनवाई और अधिकारियों की रिपोर्ट पर सभी की नजरें टिकी हैं।

Hindustan Times

## **Mamata asks ministers to be more proactive on ground, cites Murshidabad violence**

<https://www.hindustantimes.com/india-news/mamata-asks-ministers-to-be-more-proactive-on-ground-cites-murshidabad-violence-101745429540549.html>

By Tanmay Chatterjee | Apr 24, 2025 05:00 AM IST

Banerjee stressed that the Murshidabad violence would never have reached such a scale if TMC legislators and MPs played their role

KOLKATA: West Bengal chief minister Mamata Banerjee on Wednesday told state ministers that they should be more proactive on the ground, citing the recent communal violence in Murshidabad, people familiar with the matter said.

“The chief minister said MLAs and ministers should reach out to all people and stay by them round the year. A people’s representative, she said, has no religion or class of his own,” a person aware of the matter said, citing Banerjee’s remarks at a meeting of the state cabinet.

Banerjee also lamented that some MLAs made irresponsible statements in recent months, and stressed that the Murshidabad violence would never have reached such a scale if Trinamool Congress (TMC) legislators and MPs played their role, the person said.

Communal violence rocked the Jangipur sub-division of Murshidabad from April 8 to 12 when protests against the newly enforced Waqf (Amendment) Act led to rioting.

The violence claimed three lives. Haragobindo Das, 72, and his son Chandan Das, 40, were hacked to death by a mob at Jafrabad village in Samserganj. The third person, Ezaz Ahmed, 25, was killed in firing by security forces.

The National Human Rights Commission and the National Commission for Women sent inquiry teams to the affected areas last week.

The opposition Bharatiya Janata Party (BJP) has attacked the TMC, claiming that Hindus were in danger in Bengal. BJP state president Sukanta Majumdar visited Jafrabad on Monday and met members of the Das family.

TMC controls all three Lok Sabha seats in Murshidabad and 74 of the 76 assembly seats. Two seats were won by the Bharatiya Janata Party in 2021.

The New Indian Express

## **BRS president KT Rama Rao seeks public apology from CM Revanth Reddy in Lagcherla case**

The NHRC's findings laid bare the "barbaric behaviour" of police personnel, whom he accused of acting as a "private army" for Revanth.

<https://www.newindianexpress.com/states/teelangana/2025/Apr/23/brs-president-kt-rama-rao-seeks-public-apology-from-cm-revanth-reddy-in-lagcherla-case>

Express News Service | Updated on: 23 Apr 2025, 10:43 am

1 min read

HYDERABAD: BRS working president KT Rama Rao demanded a public apology from Chief Minister A Revanth Reddy and the immediate dismissal of police officials who reportedly harassed Lagcherla farmers, following a recent report by the National Human Rights Commission (NHRC).

Addressing the media on Tuesday, Rama Rao stated that the NHRC had confirmed systemic abuse and molestation of women during a controversial land acquisition drive in the village.

The NHRC's findings laid bare the "barbaric behaviour" of police personnel, whom he accused of acting as a "private army" for Revanth. "Police officers treated young tribal girls inhumanely, crossing all boundaries of decency. These are atrocities not just against individuals, but against the very idea of justice," Rama Rao stated.

Calling the report a "slap in the face" of the current administration, he said, "If the chief minister has any dignity left, he should apologise to the Dalit and tribal communities and resign."

He lauded the NHRC's intervention as a sign that "justice, righteousness and humanity still survive in this country". "This government may try to bury the truth, but we will not rest until every guilty officer is punished," he declared.

Meanwhile, tribal families from Lagcherla donated Rs 1 lakh towards the BRS silver jubilee celebrations.

Janta Se Rishta

**लागाचर्ला प्रकरण: NHRC के अभियोग के बाद केटीआर ने रेवंत से माफी की मांग की**

<https://jantaserishta.com/local/telangana/lagacherla-case-ktr-demands-apology-from-revanth-after-nhrc-indictment-3972518>

Tulsi Rao23 Apr 2025 7:31 PM

हैदराबाद: बीआरएस के कार्यकारी अध्यक्ष केटी रामा राव ने मंगलवार को मुख्यमंत्री ए रेवंत रेड्डी से मांग की कि वे लागाचर्ला के किसानों से माफी मांगें और क्रूरता में शामिल पुलिस अधिकारियों को बर्खास्त करें। एनएचआरसी ने अपनी रिपोर्ट में पुलिस कर्मियों की मनमानी और दलित और आदिवासी लड़कियों के यौन उत्पीड़न और मानवाधिकारों के उल्लंघन में उनकी संलिप्तता की ओर इशारा किया है। यह मांग राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की एक निंदनीय रिपोर्ट के मद्देनजर की गई है, जिसमें गांव में विवादास्पद भूमि अधिग्रहण अभियान के दौरान महिलाओं के साथ व्यवस्थित दुर्व्यवहार और छेड़छाड़ की पुष्टि की गई है। हैदराबाद के नंदीनगर में पीड़ितों से मिलने के बाद एक प्रेस कॉन्फ्रेंस को संबोधित करते हुए, उन्होंने कहा कि एनएचआरसी के निष्कर्षों ने पुलिस कर्मियों के 'बर्बर व्यवहार' को उजागर किया है, जिन पर उन्होंने रेवंत रेड्डी के लिए 'निजी सेना' के रूप में काम करने का आरोप लगाया। रामा राव ने कहा, "पुलिस अधिकारियों ने शालीनता की सभी सीमाओं को पार करते हुए युवा आदिवासी लड़कियों के साथ अमानवीय व्यवहार किया। ये न केवल व्यक्तियों के खिलाफ अत्याचार हैं, बल्कि न्याय के विचार के खिलाफ भी हैं।" बीआरएस नेता ने बताया कि सेवानिवृत्त सुप्रीम कोर्ट जज की अगुआई में एनएचआरसी ने फील्ड विजिट के बाद पीड़ितों के आरोपों को सही ठहराया और राज्य सरकार को छह सप्ताह के भीतर दोषियों के खिलाफ कार्रवाई करने का निर्देश दिया।

इसमें पाया गया कि पुलिस ने आदिवासी पुरुषों और महिलाओं को थर्ड-डिग्री टॉर्चर, धमकियां और मारपीट की, जिसमें पुलिस स्टेशनों के अंदर भी शामिल है, जहां सीसीटीवी कैमरे कथित तौर पर काम नहीं कर रहे थे। केटीआर ने दर्दनाक गवाही सुनाई, जिसमें एक लड़की ने एनएचआरसी को बताया कि उसका और उसकी सास का यौन उत्पीड़न किया गया, जबकि एक अन्य महिला की जांघ पर पीटा गया। उन्होंने सरकार पर उच्च न्यायालय के स्थगन के बावजूद लागाचर्ला में गुप्त अभियान जारी रखने और सीएम के परिवार से जुड़ी एक दवा कंपनी के लिए जमीन हड़पने में मदद करने का आरोप लगाया। केटीआर ने कहा, "यह रिपोर्ट रेवंत रेड्डी के प्रशासन के मुंह पर तमाचा है। अगर उनमें थोड़ी भी गरिमा बची है, तो उन्हें दलित और आदिवासी समुदायों से माफी मांगनी चाहिए और मुख्यमंत्री पद से इस्तीफा दे देना चाहिए।"